137

नहीं कही। मैं यह कहना चाहता हं कि डिफेंस सीक्योरिटी कोर के जो लोग हैं उनकी रक्षा करना खासकर डिफेंस मिनिस्ट्री का काम है। हम उन लोगों को ग्रार्मीसे लेते हैं कारखानों की रक्षा करने के लिए। श्रभी जब माननीय सदस्य ने 127 धारा पढ़ी तो उन्हें दूसरी धारा को भी देखना चाँहिए था। सेन्ट्रल गवर्नमेंट फाइनल ग्रथारिटी होगी यह फैसला करने के लिए कि उसको सिविल कोर्ट में दिया जाय यान दिया जाय। ग्रभी तक यह बात मेरे पास नहीं भ्राई है। जब ग्राएगी तब उसको देखकर फैसला करेंगे कि स्रामी कोर्ट में जाय या सविल कोर्ट में जाय श्रीर वह श्रन्तिम फैसला होगा।

SHRI SUNDAR SINGH BHAN-DARI (Rajasthan): There seems to be confusion. Madam.

मुझे इस मामले में एक स्पष्टीकरण पूछना है। मिनिस्टर ने जो जवाब दिया है उसके सम्बन्ध में मुझे स्पष्टीकरण लेना है।

THE DEPUTY CHAIRMAN: No. please.

श्री सुन्दर सिंह भंडारी: इस तरह की सफाई लेने के लिए आप बराबर एलाउ करती हैं, तो इसमें क्या मश्किल

Should I take it that you are not allowing me. Madam?

THE DEPUTY CHAIRMAN: No. I am not allowing. That is all, Mr. Rajnarain will now speak about some other matter.

# REFERENCE TO RABINDRA SAROBAR STADIUM INCIDENTS

श्री राजनारायण (उत्तर प्रदेश): मैं बहुत ही भारी हृदय, गस्सा ग्रौर

क्षोभ के साथ ग्राज रवीन्द्र सरोवर कांड की जांच के लिए जो करीब 200 संसद के सदस्यों ने एक स्मतिपत्न दिया ग्रौर जिसके बारे में माननीया प्रधान मंत्री महोदया ने भी समाचार-पत्नों में एक वयान दिया उसकी ग्रोर सदन का ध्यान ब्राकपित करना चाहता हं। माननीया, इस सम्बन्ध में मैं कलकत्ता चार दिन रह चका हं, इस सम्बन्ध में मैं बम्बई भी गया, ग्रशोक कुमार जो ऐक्टर हैं उनसे भी बात की, करीब दो घंटे तक उनका बयान लिया। किस बढ़े पैमाने पर वहां महिलाग्रों के साथ छेड़-खानी की गई, वे वस्त्र-विहीन की गई, उनके गहने लूटे गये और उनको जबरदस्ती उठा-उठा कर भगाया गया है कि आदिम श्रवस्था के समय भी ऐसा जंगली, बर्बर व्यवहार नहीं हम्रा होगा।

SHRI B. K. P. SINHA (Bihar): Madam, I rise on a point of order. Hard cases should not make bad laws. What has happened there is shocking... (Interruptions).

SHRI BHUPESH GUPTA: It is all grossly exaggerated. (Interruptions.)

SHRI B. K. P. SINHA: Madam, these incidents are very shocking but hard cases should not make bad laws. This is a matter which falls exclusively within the purview of the West Bengal Government and I do not know how it can be raised here.

### THE DEPUTY CHAIRMAN:

Mr. Sinha, it has been discussed with the Chairman by Mr. Rajnarain and the Chairman has given his direction that he can mention this incident here in a few minutes only. This is the Chairman's discretion and direction. So Mr. Rajnarain can say what he wants to say in just five minutes, not more.

SHRI R. S. DOOGAR (West Ben-gal); This is a matter of great importance, (Interruption\*.)

THE DEPUTY CHAIRMAN: Mr. Rajnarain now.

श्री राजनारायण: माननीया, मझे अफसोस है अपने मित्र भपेश एप्त ग्रीर उनके पूर्व प्रधान मंत्री पर, जो कि नारी प्रधान मंत्री हैं। यह सारी भारतीय संस्कृति पर प्रहार है, भारत की मानवता पर प्रहार है, भारत के नारी जगत पर प्रहार है और इस घटना को इस तरह लाइटली —हल्के ढंग से—हम नहीं ले सकते हैं। माननीया, जब भूपेश गुप्त या प्रधान मंत्री कहती हैं कि एक्सेजेरेशन है तो मैं कहना चाहता हं कि जितनी घटनाएं हुई हैं अभी तक वे प्रकाश में ग्राई ही नहीं हैं। ग्रगर श्राप मझको मौका देंगी तो श्रमोक कुमार का जो बयान है उसको मैं पूरा पढ़ दंकि किस तरह उनको धोखा दिया गया तो आप पायेंगी . . .

SHRI BHUPESH GUPTA (West Bengal): Madam, let there be a discussion but [ would not allow political propaganda to be made with regard to this matter. Surely whatever has happened you can criticise and condemn, if you like and I would be prepared to hang my head in shame if any such things have happened...

(Interruptions).

श्री राजनारायण: मैं प्रधान मंत्री से पूछना चाहता हूं कि उन्होंने कैसे कह दिया कि राजनारायण का यह कहना कि दो-तीन ट्रकों में महिलाओं के वस्त्र गए, यह एक्सेजेरेशन है। मैं चार्ज करता हूं प्रधान मंत्री को कि उन्होंने गलतवयानी की है। श्रव मेरी जानकारी है कि वहां कितने कपड़े फटे मिले, कितनी कुर्सियां टूटीं, टीनें गिरीं; कपड़े ले जाए गए, कितनी गड़बड़ी हुई। करीब 6-7 ट्रकों पर सब सामान ले जाया गया, दूसरे दिन मुबह तक रिक्शों पर सब सामान ले जाया गया, वार ले जाया गया। तो श्राज एक जंगल का

युग जिस सरकार के प्रशासन में हो--हमने होम मिनिस्टर से भी बात की
है . . . . (Interruptions.)

SHRI BHUPESH GUPTA: Madam on a point of order...

THE DEPUTY, CHAIRMAN:

Mr. Rajnarain was speaking and there was no point of order. I simply said what had transpired between him and the Chairman. The Chairman has given his direction how far he can mention this incident and nothing more. Therefore I am only asking Mr. Rajnarain that he should be very brief and follow the directions of the Chairman.

श्री राजनारायण: माननीया, वास्तव में जो चेयरमैन साहब का डाइरेक्शन है मैं उस को कबूल करता हूं श्रीर श्राप जो बात यहां कह रही हैं उस को शिरोधार्य करता हूं। मगर यहां मैं यह कहना चाहता हूं कि माननीय भूपेश गुप्त जी के जो जज्वात यहां हैं उन को देख कर मैं उन के पुरुषत्व को चुनौती देता हूं। क्या पौरुष है हमारा कि हमारी बहिनों नंगीं की जायं, सड़कों पर उन के साथ रेप किया जाय, उन को बेंडज्जत किया जाय।

SHRI BHUPESH GUPTA: Let there be a discussion.

श्री राजनारायणः क्या यह डेमो-क्रेटिक विहेवियर—जनतंत्रीय व्यवहार— है? श्राप चाहते हैं कि क्या वहां गुंडागर्दी हो, बरबादी हो?

SHRI BHUPESH GUPTA: I will not allow this. You are entirely wrong.

श्री राजनारायण: चुप रहो, चुप रहो। भारतीय नारी जगत का तुम ग्रपमान कर रहे हो। तुम्हारा पौरुष कहां गया? You are killing the womenhood of India?

SHRI BHUPESH GUPTA: Allow Mr. Rajnarain, I do not mind. (Addressing Shri Rajnarain) You do not know anything. Your sentiments, I can understand. [Interruptions.)

SHRI ABID ALI (Maharashtra): What is going on? Mr. Gupta must sit down.

THE DEPUTY CHAIRMAN: Mr. Rajnarain is on his legs.

SHRI RAJNARAIN: I do not know who is my friend and who is my enemy.

SHRI BHUPESH GUPTA: On the one hand you give direction that it is sub judice... (Interruptions)

THE DEPUTY CHAIRMAN: I want to tell Mr. Rajnarain... (Interruptions)

SHRI BHUPESH GUPTA: I will not allow the Congress Party to carry on like this. Why don't you go there and hold a public meeting and say all this instead of shouting like this?

SHRI ABID ALI: Come tomorrow. Let us see. Are you coming tomorrow? ... (Interruptions.)

SHRI BHUPESH GUPTA: What are you?

SHRI ABID ALI: These communist criminals...

(Interruptions.)

THE DEPUTY CHAIRMAN: I want to say that you are going beyond and beside the direction of the Chair. The Chair had made it very clear that this is a matter under the Enquiry Commission and therefore what you should say is just the issue and not go into the details. II—1 RSS/ND/69

# श्री राजनारायण: मैं तो बोल ही नहीं पा रहा हूं।

SHRI M. P. BHARGAVA (Uttar Pradesh): I have to make a submission at this stage. This is too serious a matter to be mentioned by Mr. Rajnarain only. I would request the Government to make a statement and if the House is not satisfied with that statement, we have every right to discuss it.

SHRI R. S. DOOGAR: I support it.

SHRI ABID ALI: What about my request for a discussion?

SHRI BHUPESH GUPTA: Mr. Bhargava's suggestion may be considered. Let the Government make a statement and we can discuss it. Then all of us can have our say.

THE DEPUTY CHAIRMAN: Please wind up.

श्री राजनारायण: माननीया, मैं बहुत जल्दी खत्म कर रहा हूं। मैं श्राप के द्ववारा श्रपने मित्र भूपेण गुप्त जी को इतना बताना चाहता हूं कि भारत की श्रपनी एक संस्कृति है। एक द्रौपदी का चीर हरण होने पर महाभारत हो गया था श्रीर इतनी द्रौपदियों का चीर हरण होगा तो महाभारत हो कर ही रहेगा। यह न तो चीन है श्रीर न रूस। यह भारत है, भारत।

SHRI BHUPESH GUPTA: I know that. It is a distortion. My friend does not understand what Ma-habharat is.

SHRI RAJNARAIN: I do understand it. That is why I went there.

SHRI BHUPESH GUPTA: You are fed by Atulya Ghosh's propaganda.

SHRI M. R. VENKATARAMAN (Tamil Nadu): He is going beyond what you have directed him.

श्री राजनारायण: माननीया. परसों बंगाल में था, कलकत्ता में था। जो वहां की ग्रीरतें ग्रायीं ग्रीर जिन्होंने मुझ से साक्षात् किया उन का कहना था कि हम अपनी इस अवाजि को आप की ग्राज्ञा से सदन के सम्मानित सदस्यों की सेवा में रखना चाहती हैं क्योंकि वहां पर इंक्वायरी कमीशन बैठा है वह एक मर्द का कमीशन है। क्या इस सदन का कोई सम्मानित सदस्य समझ सकता है कि किसी मर्व के सामने कोई भारतीय बहिला कह सकती है कि ''ग्राई वाज "मेरे साथ जबर्दस्ती छेडखानी हुई "? कोई महिला यह कहने के लिये तैयार नहीं होगी। इसलिये उन महिलाञ्चों ने कहा कि सुप्रीम कोर्ट के जजों हवारा एक जडीशियल इंक्वायरी हो जिसमें कम से कम 5 सदस्य हों और उन में दो महिलायें हों। यह उनकी मांग मैं आप के सामने रखना चाहता हं। वहां की महिलाओं के एसोशियेशन ने प्रधान मंत्री महोदया की भर्त्सना की इसलिये कि उन्होंने कहा था कि यह दो या तीन ट्कों की बात कहना एक्जगरेशन है। उन्होंने कहा कि 6 या 7 ट्कों पर सामान गया (Interruption) तीन बंडल ला कर रख गये थे। (Interruption) तो मैं ग्रव कहना चाहता हूं कि इस प्रकार महि-लाम्रों की बेइज्जती की जाय, उन के कपड़े छीने जायं, बम फेंके जायें, त्रैकर फेंके जायं, जव कि एक लाख के ऊपर बहां लोग थे। मैं केवल एक मिनट और लंगा। मैं भपेश गुप्त जी की इस जहनियत का स्वागत करता हं, वेलकम करता हं कि जिस जेहनियत से उन्होंने कहा कि काणीपुर के फाटक पर पहरेदारों ने हत्या की। भपेश गुप्त जी की वह जेहनियत कहां चली गयी? यहां स्टेडियम में बंद कर के जो कुछ हम्रा (Interruption) जो होम मिनिस्टर बने हए हैं, उनके काल में 6 लाख रुपये का टिकट सेल किया

गया श्रीर उस के बाद लोगों का मडंर कराया, बहिनों को बेइज्जत कराया। इसके लिये डेमोक्रेसी का तकाजा है कि इस पर यहां बहस हो। ज्योति बसु को मैंने कहा कि जनतंत्रीय सभ्यता का तकाजा है कि घर मंत्री इस्तीफा दें।

THE DEPUTY CHAIRMAN: Please sit down. Nothing will go on record from now on. Mr. Lokanath Misra. I am not going to call any Member except Mr. Misra.

SHRI BHUPESH GUPTA: Why not? I am entitled to speak. I live there.

THE DEPUTY CHAIRMAN: The Chairman has allowed Mr. Misra.

SHRI R. S. DOOGAR: One word...

THE DEPUTY CHAIRMAN: We are not entering into a debate or discussion. Because the Chairman has permitted Mr. Lokanath Misra, Mrs. Bhadauria. One minute each I am allowing to those who have taken the permission of the Chairman

SHRI G. H. VALIMOHMED MOMIN: You are in the Chair now.

THE DEPUTY CHAIRMAN: I have agreed that only four will mention this subject.

{Interruption)

SHRI G. H. VALIMOHMED MOMIN (Gujarat): What does it matter?...

THE DEPUTY CHAIRMAN: Those remarks are uncalled for Mr. Misra.

SHRI LOKANATH MISRA (Orissa): The news received regarding the Rabindra Sarobar incident is so horrible that anybody anywhere, not in India alone but anywhere in the world, will hang his head in shame, if he has any shame in him. I am extremely sorry and surprised at the behaviour of Mr. Bhupesh Gupta in this Hon

SHRI BHUPESH GUPTA: I should not be brought here unless I am given a chance to rebut. I said that in one instance had taken place..

#### (Interruptions)

THE DEPUTY CHAIRMAN: What Mr. Gupta says must not go down.

SHRI LOKANATH MISRA: Now 1 would put forward my points in a very brief manner. Now I expected a responsible Member like Mr. Bhu-pesh Gupta to have condemned the incident.

#### (Interruptions)

THE DEPUTY CHAIRMAN: 1 am giving the direction that when Mr. Lokanath Misra is speaking now, if anybody else speaks, it is not to go on record.

# (Interruptions)

THE DEPUTY CHAIRMAN: It-there is any dialogue on this occasion it will not go on record, and no interruptions will go on record. Now Mr. Lokanath Misra will speak for two minutes, and he should be enabled to do so in an uninterrupted manner. I have given this direction before also.

SHRI LOKANATH MISRA: It is not only Mr. Bhupesh Gupta's behaviour that is surprising, but the behaviour of the press correspondents of Calcutta is also very surprising. The incidents—they were extremely horrible because animal lust was publicly let loose—such were the incidents and yet they did not get a place in the newspapers in Calcutta for three days.

### (Interruptions)

Now, Madam, these two things are extremely surprising to me. Number three; now a Commission of Inquiry has been already ordered by the State Government. It is not satisfactory at all because the objectivity would not be there unless a gentleman, who does

not belong to the High Court of that State is given charge of the Inquiry.

# (Interruptions)

SHRI BHUPESH GUPTA: On a point of order; my friend can surely suggest other personnel for the Inquiry Commission—I am not disputing it—but he should not reflect on a High Court Judge.

THE DEPUTY CHAIRMAN: That is all right.

SHRI LOKANATH MISRA: Madam, I want to make it very clear that I did not reflect on the conduct of any High Court Judge. What I wanted to stress is that, since this incident has stirred the entire population of India, a person who enjoys the jurisdiction of all-India should be entrusted with this particular job so that the people know that a Judge of the Supreme Court is incharge of it and he would more objectively look into the matter and try to find out the guilty, and whosoever is guilty, he would call him guilty. Number four; 1 endorse the suggestion made by Mr. Rajnarain that there should be a lady member associated with the Inquiry because,' unless a lady member is there, the types of atrocities, that have been perpetrated on the ladies, on even respectable ladies belonging to .respectable families, cannot be brought out before any gentleman. Madam, they were so atrocious that they could not probably be related to any gentleman. Therefore, to associate a lady member with the Commission of Inquiry would be extremely helpful. Number five: Madam, I was shocked when the Madam Prime Minister said that the entire thing was exaggerated. When a Commission of Inquiry is on, why should the Prime Minister make such a statement? It looks a little irresponsible. For Mr. Bhupesh Gupta nothing is irresponsible, but for the Prime Minister of the Country to make that statement when a Commission of Inquiry is going on into the matter, it looks irresponsible.

THE DEPUTY CHAIRMAN: Mr. Sri Rama Reddy.

147

SHRI N. SRI RAMA REDDY: (Mysore): Madam, the whole country is shocked at the wicked and atrocious crimes committed on the women of Calcutta at the Rabindra Sarobar Stadium. Therefore, Madam, in order to bring out the truth about the happenings at that stadium on that particular day, and as those happenings have caused grave concern to the womenfolk of India, it is better that a woman jurist is associated with the Inquiry. I also agree with the previous hon. Members, Mr. Rajnarain and Mr. Lokanath Misra that it was better that a Supreme Court Judge was appointed in place of the local High Court Judge.

THE DEPUTY CHAIRMAN: Now Mrs. Sarla Bhadauria. Very briefly please.

श्रीमती सरला भदौरिया (उत्तर प्रदेश): महोदया, भारत की उस धरती पर जहां कि संस्कृति "यत्न नार्यस्तू पूज्यन्ते तत्र देवता रमन्ते" इस भावना की, इस विचार की थी, उस धरती पर रवीन्द्र सरोवर में अशोक कुमार नाइट से सम्बन्धित सांस्कृतिक प्रोग्नाम में जिस बेरहमी से, जिस अभद्रता के साथ, श्रौरतों को नंगा कर के उनका शील-भंग किया गया ग्रौर उनके साथ जो बलात्कार किया गया. . .

उपसभापति: यह सब बात हो चुकी है ।

श्रीमती सरला भदौरिया: मैं ग्रापसे कहती हं कि अपनी इज्जत को बचाने के लिये वहां की लडकियों ने रबीन्द्र सरोवर में कद कर के ग्रपने प्राणों को दिया. . .

THE DEPUTY CHAIRMAN: If you have any suggestions to make, you may make them. You need not give a description of the incidents.

श्री राजनारायण: यह वहां हो कर आई हैं।

श्रीमती सरला भदौरिया: महोदया, मैं भ्रापसे कहना चाहती हं, पूरे सदन को बताना चाहती हं कि जब हम वहां जांच के लिये जाने वाली थीं, तब हमको यह सूचनायें ग्राती थीं कि वहां वम्ब फेंका जायगा वहां ग्रापको जाना नहीं चाहिये। मैं ग्रापसे कहना चाहती हं कि ग्राखिर इस घटना के तथ्यों को ग्राप कैसे सही ग्रथों में सामने लायेंगी? यह जो घटना वहां घटित हुई है उसे दबाने के लिये सरकारी स्तर पर पूरा प्रयास किया जा रहा है। वहां पर गुंडे ग्रौर सरकार की पुलिस घर-घर में जा कर के ग्रौरतों से यह बात कहती है कि तुम अगर अपने मुंह से इंक्वायरी में यह बात कहोगी कि तुम्हारे साथ शील-भंग हुग्रा है, तुम्हारे जेवर छीने गये हैं, तुम्हारे साथ दुव्यंवहार हम्रा है, तो इससे भी ज्यादा किया जायगा ।

Sarobar Incidents

DEPUTY THE CHAIRMAN: That will do.

श्रीमती सरला भदौरिया: महोदया, मैं आपसे कहना चाहती हं कि आप इस घटना को दबायें नहीं, आप इस घटना को उभर कर के ग्राने दीजिये। ग्रगर इस तरह की घटनायें भारतीय संस्कृति को कलंकित करने के लिये होती रहीं तो भारत की यह संस्कृति कायम नहीं रहेगी। मैं ग्रापसे कहना चाहती हं कि वहां जो भयभीत जनता है, वहां जो भयभीत नारियां हैं उनको निर्भय बनाने के लिये इस सर्वोच्च सदन की जो महिला मेम्बर्स हैं उनको हिम्मत कर के, साहस कर के वहां जाना चाहिये, यद्यपि इस सदन को मैं आगाह कर देना चाहती हं कि वहां इस तरह का वातावरण है कि जो कोई जायेगा उसको बेइज्जत करने के लिये भी वहां के 🖣 गुंडे वहां पर रहेंगे

THE DEPUTY CHAIRMAN: That will do.

श्रीमती सरला भदौरिया: . . . लेकिन उस ख़तरे को उठाकर, वहां की जनता के मन को, भयभीत जनता को, निर्भय बनाने के लिये वहां जाना चाहिये ग्रौर उनको इस बात की कोशिण करनी चाहिये, प्रोत्साहन देना चाहिये ताकि सही तौर पर इन्क्वायरी होने के लिये सही बातावरण तैयार हो सके।

THE DEPUTY CHAIRMAN: Now no more. Papers to be laid on the Table. Secretary.

श्री राजनारायण: मैडम, भागेंव जी के प्रस्ताव पर श्रापने क्या किया? मैं यह जानना चाहता हूं कि उस पर बहस होगी या नहीं होगी।

THE DEPUTY CHAIRMAN: I have called the Secretary.

### STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: I beg to lay on the Table a statement showing the Bills passed by the Houses of Parliament during the Sixtyseventh Session of the Rajya Sabha and assented to by the President: —

- The Public Employment (Requirement as to Residence) Amendment Bill, 1969.
- 2. The Appropriation (Vote on Account) Bill, 1969.
- 3. The Armed Forces (Special Powers) Continuance Bill, 1969.
- 4. The Appropriation Bill, 1969.
- 5. The Appropriation (No. 2) Bill, 1969.
- 6. The Appropriation (Railways) Bill, 1969
- 7. The Appropriation (Railways) No. 2 Bill, 1969.
- 8. The Payment of Bonus (Amendment) Bill, 1969.

- 9. The Public Wakfs (Extension of Limitation) Amendment Bill, 1969.
- 10. The Limitation (Amendment) Bill, 1969.
- 11. The Delhi Motor Vehicles Taxation (Amendment) Bill, 1969.
- 12. The Customs (Amendment) Bill, 1969.

#### PAPERS LAID ON THE TABLE

### DRAFT FOURTH FIVE YEAR PLAN, 1969-74 AND DRAFT NOTE ATTACHED THERETO

THE DEPUTY MINISTER (SHRI-MATI NANDINI SATPATHY):
Madam, on behalf of Shrimati Indira Gandhi I beg to lay on the Table a copy each of the following papers: —

- (i) Fourth Five Year Plan, 1969-74—Draft.
- (ii) Note attached to the Fourth Five Year Plan, 1969-74— Draft. [Placed in Library. See No. LT—823/69 for (i) and (ii)]

SHRI BHUPESH GUPTA (West Bengal): Madam, may I say here...

THE DEPUTY CHAIRMAN: Mr. Morarji Desai.

# I. APPROPRIATION ACCOUNTS (CIVIL), 1967-68

#### II. AUDIT REPORT (CIVIL), 1969

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA):

Madam, on behalf of Shri Morarji Desai I beg to lay on the Table, under clause (1) of article 151 of the Constitution a copy each of the following papers: —

- (i) Appropriation Accounts (Civil) 1967-68.
- (ii) Audit Report (Civil), 1969. [Placed in Library. See No. LT-802/69 for (i) and (ii)]